

exploitation may stop and the State Bank may provide adequate rural credit to help the transaction of co-operative societies in these peasant homes;

(iv) that model farms to translate results of latest agricultural research into practice and to acquaint farmers with them may be established in every community project centre;

(v) that arrangements to provide good seeds, fertilisers and farming implements may also be made by village co-operative societies; and

(vi) that ponds, wells and other minor irrigation projects may be subsidised by these co-operatives where there are no irrigation facilities available."

*The motion was negatived.*

**Mr. Chairman:** Now, I will put motion No. 25, of Shri Barman, which is being accepted by Government.

The question is:

That for the original motion, the following be substituted:

"This House having considered the economic policy of the Government of India with special reference to Agriculture, Land and Rural Credit, expresses satisfaction at the steps taken so far and endorses the policy envisaged for the future."

*The motion was adopted.*

**Mr. Chairman:** The other motions fall through.

#### MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(1) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1955 which was passed by the Lok Sabha at its sitting held on the 27th September, 1955 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(2) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st October, 1955, agreed without any amendment to the Chartered Accountants (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 12th September, 1955."

*The Lok Sabha then adjourned sine die.*